

In the National Company Law Tribunal, Jaipur

Item No. 112

CP No. (IB)-79/7/JPR/2019

UNDER SECTION 7 OF IBC, 2016

In the matter of:

Shree Barkha Synthetics Ltd.

.....Applicant/Petitioners

VS.

Global Syntex (Bhilawara) Ltd.

.....Respondent

Order delivered on 24.01.2020

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER

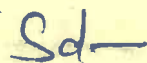
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Prashant Agrawal, Adv. for RP

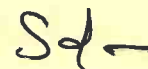
For Respondent(s) : None-appeared

ORDER

Minutes of 3rd Meeting of CoC has been submitted by Resolution Professional wherein item No. 4 is related to approval of liquidation process of the Corporate Debtor under Section 33(1)(a) of IB Code, 2016. Having regard to the contents of the item No. 4 and the resolutions passed thereon the liquidation process in this matter is confirmed and the appointment of RP as Liquidator is also confirmed. The Liquidator is directed to inform the development of the proceedings in the matter after four weeks. Post the matter to 12.03.2020.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(P. S. N. PRASAD)
JUDICIAL MEMBER**